

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,

Judicial Magistrate, Vadipatti

Dated this the 28th day of September 2020

Cr.No.1584/2020

Cr.M.P.No.1494/2020

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A-2. Veeramani (Aged 19/2020)

S/o.Selvam

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Petitioner/Accused

/Vs/

State through the Inspector of Police,

Sholavandhan PS.Cr.No.1584/2020

U/s.457,380 IPC

....

Respondent/Complainant

**Accused Remanded on 09.09.2020**

This Bail petition U/s. 437 Cr.P.C filed by Mrs.A.Murugeswari Advocate for the Petitioner/Accused and of A.P.P. for the State side, this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued that the accused is a innocent and the case is falsely implicated and also stated that this is a 3<sup>rd</sup> bail petition. Hence prayed for bail. The prosecution in their reply stated that the case is in preliminary stage of investigation and also added that the accused person is involved if he released on bail, he will tamper with the evidence and witnesses and also will be absconded. Thus it will tamper the progress of this case. Hence strongly opposed this bail. By considering the facts and circumstance of this case and the accused person is remanded in judicial custody from 09.09.2020. By considering the nature of this case, this court is inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

- 1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties.
- 2) The accused should appear before the respondent police station, Sholavandhan daily 10.00 AM for the period of 30 days.

Pronounced by me in open court this the 28th day of September 2020.

(Sd) T. Sindhumathi

Judicial Magistrate,  
Vadipatti.